

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

10. IA-3382(MB)2023, IA-3378(MB)2023,  
IA-3379(MB)2023, IA-3380(MB)2023  
IN C.P. (IB)/1078(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES: Srei Equipment Finance Limited  
Vs.  
M/S. Muktar Minerals Pvt Ltd

SECTION: 7, 25(j), 50(1), 43(1) r/w Sec 44 (1), 25(j), 45(1), 66(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

1. Mr. Prathamesh Nirkhe i/b. Adv. Amit Tungare, Ld. Counsel for the Applicant/Resolution Professional present through VC in all IAs. Mr. Aniruth Purusothaman, Ld. Counsel for the Respondents present in all IAs.
2. Ld. Counsel for the Respondents seek time to file reply. Finally, one-week time is granted to file reply by the Respondents, with a copy served upon the Counsel for the other side well in advance by the next date of hearing.
3. List this matter for further consideration on **10.06.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)